

Shri Ram Krishan Gupta: May I know what are the main features of the land reform schemes in Orissa?

Shri L. N. Mishra: The Land Reforms Bill of the Orissa State Government was discussed in the Central Land Reforms Committee and certain modifications were approved.

Shri Sanganna: May I know whether recently there was any discussion between the officials of the Government of Orissa and the Planning Commission; and, if so, with what results?

Shri L. N. Mishra: The Bill was discussed in the Central Land Reforms Committee.

Shri Sanganna: I wanted to know whether there was any discussion between the officials of the Government of Orissa and the Planning Commission and, if so, what the results were.

Shri L. N. Mishra: On what subject, Sir?

Mr. Speaker: Our jurisdiction is limited. The manner in which the land reforms have to be effected has to be considered by that Legislature. The simple question here is how far help is given by the Centre for the administrative machinery and whether a decision has been arrived at in respect of the aid to be given to the Orissa State. Questions have now been asked whether it is in the form of compensation for land acquired or for any other machinery that is being set up. Beyond that, the details of the land reforms do not form the subject-matter of the question.

Shri Sanganna: I wanted to know whether there was any discussion on this subject between the officials of the Government of Orissa and the Planning Commission.

Mr. Speaker: If the details of the discussion are not relevant, the discussion itself is irrelevant.

श्रीषधियों के फार्म और संबन्ध

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- *१७६. { श्री भक्त बर्दान :
 श्री राम कृष्ण गुप्त :
 श्री सुबोध हंसवा :
 श्री रा० च० माझी :
 श्री स० च० सामन्त :
 श्री वी० च० शर्मा :
 श्री रघुनाथ सिंह :
 श्रीमती इला पालचौधरी :
 श्री पांगरकर :
 श्री बि० दास गुप्त :
 श्री भरविंद घोषाल :
 श्री भ्रमजद झली :

क्या वाणिज्य तथा उद्योग मंत्री १० दिसम्बर, १९५६ के तारांकित प्रश्न संख्या ७८३ के उत्तर और २२ दिसम्बर, १९५६ को पटल पर रखे गये विवरण के सम्बन्ध में यह बताने की कृपा करेंगे कि जिन छः स्थानों पर श्रीषधि संयंत्र स्थापित करने और छः क्षेत्रों में श्रीषधियां उगाने के लिये फार्म खोलने का निश्चय किया गया था उनके सम्बन्ध में क्या प्रगति हुई है ?

The Minister of Industry (Shri Manubhai Shah): A team of Soviet Technical experts is at present in the country to render technical assistance in the final selection of construction sites and collecting initial data necessary for designing the five drug projects in view. As regards the setting up of the Drug farms, a technical committee has been constituted to recommend specific plants to be cultivated to the best advantage within the regional farms and to indicate the possible supplies of medicinal raw materials from them. The State Governments have been addressed and the material furnished by them will be placed before the technical committee.

श्री भक्त बर्दान : श्रीमन् क्या माननीय मंत्री जी यह बतलाने की कृपा करेंगे कि

ये जो पांच या छः प्लांट लगाये जा रहे हैं, कब तक इनका कार्य शुरू हो जाएगा ?

Shri Manubhai Shah: Production is expected to start in the third year of the Third Plan.

श्री भक्त दर्शन: श्रीमन् २२ दिसम्बर, को माननीय मंत्री जी ने जो विवरण सभा पटल पर रखा था, उसमें बताया गया था कि ये जो छः स्थान ड्रग फार्मों के लिये छाने गये हैं, ये प्रीविजनल हैं, अस्थायी हैं। अतः मैं जानना चाहता हूँ कि यदि इस बारे में कोई अन्य सुझाव दिये जायें तो क्या उन पर भी विचार किया जा सकेगा ?

श्री मनुभाई शाह : जरूर ।

Shri D. C. Sharma: May I know if the six drug farms are enough to meet the needs of the country and whether there would be established an all-plant farm in that?

Shri Manubhai Shah: The basic idea is to have the principal medicinal plants. This does not shut out the Ministry of Food and Agriculture and other Ministries concerned and the State Governments developing as many regional and local farms with different plants and herbs as may be necessary or possible.

Shri N. N. Patel: May I know the regions in which these 5 plants will be established?

Shri Manubhai Shah: I have already placed a statement on the Table. If the hon. Member wants I shall send him a copy of it. The names of the places and the plants are given in that and also the provisional sites for the drug farms.

Shri S. C. Samanta: May I know how many drug farms already exist in these six regions and whether they will be accepted?

Shri Manubhai Shah: These are entirely new farms to be intensively developed. As hon. Members are aware there are so many drug farms

in some States. Actually, cinchona and other drugs and herbal plants are also being manufactured in the country on a sizable scale.

सेठ गोविन्द बास : जहाँ तक इन नये फार्मों का सम्बन्ध है, अभी माननीय मंत्री जी ने कहा है कि इस सम्बन्ध में एक कमेटी बनाई गई है। उस कमेटी में क्या इस देश के कुछ ऐसे वैद्यों को भी रखा गया है जो इस प्रकार के मामलों में कुछ खास तजुर्बा रखते हों ?

श्री मनुभाई शाह : इसमें ज्यादा तर बोटनिस्ट लोग और ड्रग्स के एक्सपर्ट हैं। यह बात ठीक हो सकती है कि प्रायुर्वेद के प्राचार्यों को भी इस बारे में जानकारी हो। लेकिन यहाँ तो सवाल सिंथेटिक प्रासेस से उनमें से एलकोहलेट्स निकालने का है। इस लिये इस बारे में उनकी कोई सर्जेशन हो तो जरूर उस पर गौर किया जा सकता है, लेकिन कमेटी में उनका रहना शायद बहुत जरूरी नहीं है।

Shri B. K. Gaikwad: May I know which are the 5 places where these medical plants are being established?

Shri Manubhai Shah: I have already placed a statement on the Table of the House.

Mr. Speaker: It is the same question. The hon. Member may look into the statement that is placed on the Table.

Shri P. K. Deo: May I know if the farms will take up the culture of the ayurvedic herbs?

Shri Manubhai Shah: These are specific farms for development in an intensive manner to make it more industrially based than for collecting specimens from here and there. The drugs and medicinal plants which have an economic potential and much value to the medicinal world will be selected.

श्री पद्म देव : हिमाचल जो इन प्रीविजियों का एक पंसारखाना है, ड्रग

प्लांट्स की स्थापना के समय उसका भी निरीक्षण किया जाएगा ?

Shri Manubhai Shah: It is a suggestion for action and these things will be taken into consideration. If the hon. Member could write and give suggestions from this particular angle of intensive and economic development of drug farms for the benefit of the country, that will be placed before the technical committee.

Asansol and Hyderabad Explosions

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*180. { **Pandit D. N. Tiwari:**
Shri Vajpayee:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the reports on the explosions at Jhumaria Bazar, Asansol on the 29th November, 1959 and in Begum Bazar in Hyderabad on the 13th December, 1959 have been considered and accepted by Government; and

(b) whether any steps are being taken to give effect to the various recommendations contained therein?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). A statement indicating the action taken by the Government on the various recommendations contained in the report, on the explosion at Jamuria Bazar is placed on the Table of the Lok Sabha. [See Appendix I, annexure No. 56.] The report on the explosion in Begum Bazar, Hyderabad does not contain any recommendation.

Pandit D. N. Tiwari: From the statement I find that the recommendation (e) has not been accepted by Government. In view of the fact that illegal possession of these fire-arms results in colossal loss of life and the present Act is not deterrent regarding the commission of this illegal offence, what is the difficulty in enhancing the sentence by an amendment of the law?

Shri Anil K. Chanda: Till 1952, the only punishment prescribed was fine. In 1952, under clause 5, various punishments for imprisonment have been prescribed, ranging to two or three years. For some types of offence, the punishment is a fine which may go up to Rs. 1,000. It is not enhancement of punishment but the more careful detection of malpractices which would really serve the purpose.

Pandit D. N. Tiwari: In regard to recommendation No. (F), it has been said that the existing staff is not sufficient to cope with the inspection work. May I know whether it has been decided to make fresh recruitments for this purpose?

Shri Anil K. Chanda: We are considering this matter whether the staff should be increased or not.

Shri Vajpayee: What action has been taken or is proposed to be taken to implement recommendation (c) in regard to the Centrally Administered areas?

Shri Anil K. Chanda: We have referred the matter to the Home Ministry.

Shri Aurobindo Ghosal: What steps are being taken in order to do away with the dual control of this inspection which has been commented upon at length by Mr. Surita who enquired about the Jamuria explosion?

Shri Anil K. Chanda: So far as inspection is concerned, the inspection by the department of explosives must necessarily be restricted to the technical requirements. With regard to the other aspects it is upon the local authorities that we have to depend almost entirely.

Shri Subiman Ghose: May I know whether the case was started against the owners of this establishment under section 5 of the Explosives Act and they were taken into custody but during the investigation the case was changed to another section and they were let out?